

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH

MISC Application No. : E/MISC/2019/2012
Appeal No. : E/472/2012-EX[DB]

Dated: 26/06/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,
C.C.E. DELHI I
C.R. BUILDING, I.P. ESTATE, NEW
DELHI 110002

C.C.E. DELHI I

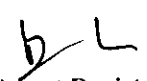
(Appellant)

VS

MAA KALYANI KITCHENWARES
LTD.

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. A/716/2012-EX[DB] & MISC
ORDER NO. 732/2012-EX dated 22/06/2012 passed by the Tribunal under section


Assistant Registrar
EXCISE Appeal Branch

Copy To,

1. Respondent

MAA KALYANI KITCHENWARES
LTD.

PLOT NO. 448, FOOD PARK RAI
INDUSTRIAL AREA, DISTT.
SONEPAT (HARYANA)

2. Advocate(s) / Consultant(s):

SH. A. K. MISHRA, CON.
B-261, NORTH-EX MALL,
SECTOR-9, ROHINI, DELHI-85

3. C.D.R

4. Bar Association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,
New Delhi-3

7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant
Kunj, New Delhi - 110070

12. Office Copy

13. Gaurd File


Assistant Registrar
EXCISE Appeal Branch

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/ decision: 22.06.2012

Hon'ble Sh. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Excise Appeal No. 472 of 2012 with Excise Misc. No. 2019 of 2012

(Arising out of order-in-Appeal No. 87/CE/DLH/2011 dated 25.11.2011 passed by the Commissioner (Appeals) Central Excise, New Delhi).

CCE, Delhi-I

Appellants

Vs.

M/s MaaKalyani Kichenwares Ltd.

Respondent

Present Shri R.K. Verma, AR for the appellant.

Present Sh. A.K. Mishra, Advocate for the respondent.

CORAM : Hon'ble Shri Justice Ajit Bharihoke, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

MISC order No 732/2012-Ex (BP)
FINAL Order No. A/716/2012-Ex (BP)

Learned AR for the appellant seeks to withdraw this appeal with liberty to file fresh appeal on the ground that appeal has been filed under wrong provision of law. Liberty granted. Appeal is dismissed as withdrawn.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant